

(b) Government of Maharashtra are proposing to set up a unit in public sector for dry milling of Maize for production of Suji, Flour etc. Various private parties and State Governments who have shown interest in establishing Maize milling plants are being assisted with technical information and in the imports of essential equipment.

ARREARS OF SUGARCANE PRICE IN U.P.

6336. SHRI VISHWA NATH PANDEY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a huge amount of arrears of sugarcane price are due to cane growers from different sugar mills of Uttar Pradesh;

(b) if so, the total amount of arrears at present; and

(c) the steps Government are considering to take for realising the arrears from the sugar mills and paying them to the cane growers.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). Out of the total price of Rs. 11,914 lakhs for sugarcane purchased by sugar factories in Uttar Pradesh during 1967-68, the arrears of cane price as on 31st July, 1968, were Rs. 214 lakhs.

(c) The State Government has been asked to take stringent measures including prosecution of the defaulting sugar mills for early clearance of arrears.

SUBSCRIBER TRUNK DIALLING SERVICE BETWEEN DELHI AND PUNJAB BORDER CITIES

6337. SHRI A. SREEDHARAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for not having connected so far border cities of Amritsar, Kapurthala and Pathankot with

Delhi through the Subscriber Trunk Dialling Service particularly when the lines have already been laid up to Jullundur nearest to Kapurthala and Amritsar and Jammu, Srinagar through Pathankot; and

(b) by what time these cities will be connected with Delhi by the Subscriber Trunk Dialling Service?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). S.T.D. system is being extended gradually as coaxial and microwave schemes are completed. STD on the Delhi-Amritsar route has been planned and is likely to be introduced at the end of 1969.

Kapurthala and Pathankot are at present manual exchanges. S.T.D. service from these stations to Delhi will be considered after the exchange systems at these stations are converted to automatic working.

SCHEME FOR FISHERY DEVELOPMENT IN MADHYA PRADESH

6338. SHRI D. V. SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Madhya Pradesh Government have submitted any scheme for development of fisheries in that State during 1968-69;

(b) if so, the details and lay out of the scheme and government's decision thereon;

(c) whether the Madhya Pradesh Government have also submitted another scheme for development of fisheries in the State under the Fourth Five Year Plan; and

(d) if so, the broad outlines of the scheme and its lay-out, indicating the main spots which are to be developed for fisheries; and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

(SHRI ANNASAHIB SHINDE):

(a) and (b). The Government of Madhya Pradesh had proposed an outlay of Rs. 35 lakhs in their Annual Plan for 1968-69 for the development of Fisheries. The main schemes relate to intensive fish culture, survey and research, production of fish seed, development of reservoir fisheries, fisheries extension work in Community Development and Applied Nutrition Programme Blocks, fish storage and marketing, and reclamation of fallow waters. The proposals were approved and an outlay of Rs. 30 lakhs was agreed to.

(c) and (d). The Fourth Five Year Plan proposals for the development of Fisheries in Madhya Pradesh have not been received. They are expected to be received shortly.

NON-STANDARDIZATION OF TINNED FOOD SUPPLY

6339. SHRI JUGAL MONDAL: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 9368 on the 2nd May, 1968, and state:

(a) whether the information regarding the non-standardization of tinned food supply has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) No complaints have been received regarding non-standardisation of tinned ghee and 'Ajanta' thick cream. Director General Health Services have, however, informed that they received a letter from Consumer Council of India intimating that certain complaints have been received regarding Amul Processed cheese marketed in 200 grams tins which omitting nauseating odour and taste as well as abnoxious flavour.

At present there is no legislation under which compulsory quality control can be exercised on tinned food stuffs. The minimum standards for most of the food products have already been prescribed under the Prevention of Food Adulteration Rules, 1955. In the case of fruit and vegetable products, however, the Fruit Products' Order, 1955, lays down minimum grade standards and compulsory quality control is enforced. As regards other food stuffs, which come under Voluntary Quality Control under "Agmark" and I.S.I. (Certification mark) Acts, 1952, minimum grade standards are laid down and as both these acts are permissive in nature, no compulsory quality control can be enforced thereunder, unless the manufacturers volunteer to come under any of the Quality Control Scheme, viz. Agmark and I.S.I. (Certification mark) Act.

(c) Does not arise.

SHOP HOURS OF FRUIT MERCHANTS IN INDRA MARKET, DELHI

6340. SHRI JUGAL MONDAL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the senior Shop-Inspector has ever visited Indra Market, Delhi during the period from the 1st January, 1968 to the 31st July, 1968, to find out the truth in the allegations made by residents to Members of Parliament that all the shops of fruit merchants are open after 3.30 p.m. and business is done in the shops;

(b) if so, the number of the shops visited by him and the action taken in all such cases; and

(c) whether shop Nos. 33, 36, 49, 53, 63, 66; 67 and 68 are open all the twenty four hours causing great inconvenience to the residents?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) and (b). The Indra Market was inspected 43 times during the period from 1st January, 1968 to 31st July, 1968, by Shop